

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 601  
IB-387/ND/2022

IN THE MATTER OF:

M/s. Shri Khatu Shaym Transport

...PETITIONER

Vs.

M/s. TRN Energy Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 27.09.2022  
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor

:Mr. Ravi Bharuka, Mr. Rishabh Garg and Mr. Ankit Agarwal, Advocates.

For the Respondent/Corporate Debtor

:Mr. Rakesh Kumar, Ms. Preeti Kashyap and mr. Ankit Sharma, Advocates.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Corporate Debtor has prayed for additional time in this matter. The Counsel for the Corporate Debtor has submitted that reply will be filed during the course of the day. Since the Counsel for the Corporate Debtor has undertaken to file reply during the course of the day, for the time being no cost have been imposed. If the Counsel for the Corporate Debtor fails to file reply during the course of the day, the cost will be imposed on the next date of hearing. The Counsel for the Corporate Debtor is directed to provide a copy of reply to the Counsel for the Operational

(Meenu)





Creditor to enable him to decide whether any rejoinder has to be filed or not. If the rejoinder has to be filed, let rejoinder be filed within next one week. List this matter on 14.10.2022.

— Sel —

(Rahul Bhatnagar)  
Member (T)

— ScJ —

(P.S.N Prasad)  
Member (J)